

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8888/2026

[Arising out of impugned judgment and order dated 28-11-2025 in WP(C) No. 1264/2025 passed by the High Court of Delhi at New Delhi]

LOKPAL OF INDIA

Petitioner(s)

VERSUS

RAJESH KUMAR SINGH & ORS.

Respondent(s)

Date : 27-07-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) : Mr. Ranjit Kumar, Sr. Adv.
Mr. Nishant Ramakantrao Katneshwarkar, AOR
Mr. Vijay Singh Mehra, Adv.

For Respondent(s) : Mr. Tushar Mehta, Solicitor General
Mr. Gurmeet Singh Makker, AOR
Mrs. Aashana Gill, Adv.
Mr. Shubhranshu Padhi, Adv.
Mr. Madhav Sinhal, Adv.
Mr. Aman Mehta, Adv.

Mr. Vikas Singh, Sr. Adv.
Mr. Varun Singh, Adv.
Mr. Sudeep Chandra, Adv.
Ms. Kajal Gupta, Adv.
Ms. Somesa Gupta, Adv.
Ms. Deepika Kalia, Adv.
Mr. Arun Sidhant, Adv.
Ms. Khushi, Adv.
Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. In view of paragraph Nos.28 and 29 of the impugned judgment of the High Court, there is no legal necessity to entertain this Special Leave Petition. The same is, accordingly, disposed of.

2. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR